

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).2441/2025

[Arising out of impugned final judgment and order dated 07-11-2024 in CRLA No.413/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PAPPU

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

FOR ADMISSION

IA No. 41617/2025 - EXEMPTION FROM FILING O.T.

IA No. 42585/2025 - INTERVENTION/IMPLEADMENT

With

SLP (Crl.) No.5508 of 2025

Date : 15-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :

Mr. Ardhendumauli Kumar Prasad, Sr. Adv.

Ms. Taruna Ardhendumauli Prasad, AOR

Mr. Shivank S Singh, Adv.

Ms. Anusha Rathore, Adv.

Mr. Rohit H Nair, Adv.

For Respondent(s) :

Ms. Radhika Goel, Adv.

Mr. Ashutosh Kumar Mishra, AOR

Mr. Namit Saxena, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.

3. In the meanwhile, learned counsel appearing for the complainant shall file the Power of Attorney.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)